

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1014

ANSWERED ON:29.11.2012

LAND REFORMS POLICY

Adhalrao Patil Shri Shivaji; Adsul Shri Anandrao Vithoba; Ahir Shri Hansraj Gangaram; Dharmshi Shri Babar Gajanan; Jaiswal Shri Gorakh Prasad; Mahendrasinh Shri Chauhan; Singh Shri Ijyaraj; Yadav Shri Dharmendra

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Union Government has issued advisories to States to focus on implementation of laws to protect land rights of dalits and tribals;
- (b) if so, the details thereof;
- (c) whether there is any proposal under consideration to draft a national land reforms policy within six months;
- (d) if so, the details thereof;
- (e) whether the Union Government has consulted States since land reforms is mostly their responsibility for setting up tribunals for speedy disposal of cases pending in revenue and judicial courts;
- (f) if so, the response of the Union Government thereon; and
- (g) the action taken by the Union Government on the suggestions made by the States?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI LALCHAND KATARIA)

(a) & (b) : Most of the States have enacted laws to protect the rights of Scheduled Tribes (STs) on the land. Further, the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 has deterrent provisions to stop alienation and restore possession of land. Central assistance is provided to strengthen the enforcement machinery for implementation of this Act. Also a Committee under the Chairmanship of Minister for Social Justice & Empowerment reviews the implementations of this Act by States/UTs.

(c) to (g) This Department has constituted a Task Force on Land Reforms under the Chairmanship of Hon'ble Minister of Rural Development on 22.10.2012. The term of reference of the Task Force inter-alia includes to prepare a draft ? National Land Reform Policy? and suggest and recommend appropriate dialogue with States to establish Fast Track Tribunals/Courts for speedy disposal of cases pending in revenue & judicial courts. The Task Force has to submit its final report within six months from the date of its constitution. Further, action in the matter will be taken after submission of the Report by the Task Force.